

[Shri Pranab Kumar Mukherjee]

(iii) GSR 762(E) published in Gazette of India dated the 18th August, 1976 together with an explanatory memorandum
[Placed in Library See No LT-11248/76]

(3) A copy of Notification No GSR 493(E) (Hindi and English versions) published in Gazette of India dated the 1st August 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum
[Placed in Library See No LT-11249/76]

(4) (i) A copy of the Delhi Sales Tax (First Amendment) Rules, 1976 (Hindi version) published in Notification No F4/61/75-Fin (G) in Delhi Gazette dated the 22nd April 1976 under section 72 of the Delhi Sales Tax Act 1975

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification

[Placed in Library See No LT-11250/76]

(5) (i) A copy of Notification No (GHN52) GST 1076/(S 49)-(49)-TH published in Gujarat Government Gazette dated the 28th July 1976 making certain amendment to Notification No (GHN 627) GST 1070/(S 49)-TH dated the 29th April 1970 under sub-section

(3) of section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c) (iii) of the Proclamation dated the 12th March 1976 issued by the President in relation to the State of Gujarat

(ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification

[Placed in Library See No LT-11251/76]

(6) (i) A copy of Notification No G O Ms 820 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 26th

May, 1976 under sub-section (4) of section 63 of the Tamil Nadu Chit Funds Act, 1961 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification

[Placed in Library See No LT-11252/76]

ANNUAL REPORT WITH AUDITED ACCOUNTS OF EXPORT INSPECTION COUNCIL AND AGENCIES FOR 1974-75 AUDIT REPORT ON ACCOUNTS OF TEA BOARD FOR 1973-74 NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT 1963, TEXTILES COMMITTEE (APPEAL TO THE TRIBUNAL) RULES 1976 AND REVIEW AND ANNUAL REPORT OF TAMIL NADU TEXTILE CORPORATION LTD MADRAS FOR 1974

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH)

I beg to lay on the Table —

(1) A copy each of (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1974-75 under sub-rule (3) of Rule 1b of the Export (Quality Control and Inspection) Rules 1964 [Placed in Library See No LT-11253/76]

(2) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Tea Board for the year 1973-74 along with the statement of Accounts [Placed in Library See No LT-11254/76]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 —

(i) The Export of Footwear (Inspection) Second Amendment Rules 1976 published in Notification No SO 2129 in Gazette of India dated the 19th June, 1976

(ii) The Export of Inorganic Chemical (Inspection) Amendment Rules, 1976, published in Notification No. 3.O. 2559 in Gazette of India dated the 10th July, 1976.

[Placed in Library. See No. LT-11255/76].

(4) A copy of the textiles Committee (Appeal to the Tribunal) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated the 19th April, 1976, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. I T-11256/76.]

(5) A copy each of the following papers under sub-section (3) of section 619-A of the Companies Act, 1956, read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) Review by the Government of Tamil Nadu on the working of the Tamil Nadu Textile Corporation Limited, Madras, for the year ended 31st December, 1974.

(ii) Annual Report of the Tamil Nadu Textile Corporation Limited, Madras, for the year ended 31st December, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See Nos. LT-11257/76 LT-11255/76.]

12.02 hrs. .

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI G. G. SWELL (Autonomous Districts): I beg to lay on the Table Minutes of the Sixty-ninth and Seventieth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

COMMITTEE ON ABSENCE OF MEMBERS

MINUTES

SHRI VEKARIA (Junagadh): I beg to lay on the Table Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 25th August, 1976.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th August, 1976, agreed without any amendment to the Burn Company and Indian Standard Wagon Company (Nationalisation) Bill 1976, which was passed by the Lok Sabha at its sitting held on the 24th August, 1976."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 26th August, 1976, agreed without any amendment to the Braithwaite and Company (India) Limited (Acquisition and Transfer of Undertakings) Bill, 1976, which was passed by the Lok Sabha, at its sitting held on the 24th August, 1976."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Delhi Sales Tax (Amendment and Validation) Bill, 1976 which was passed by the Lok Sabha at its sitting held on the 24th August, 1976, and transmitted to the Rajya Sabha